# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF ELLENBARRIE EXIM LIMITED

| RELEVANT PARTICULARS | | |
|---|---|---|
| 1. | Name of corporate debtor | ELLENBARRIE EXIM LIMITED |
| 2. | Date of incorporation of corporate debtor | 25/04/1995 |
| 3. | Authority under which corporate debtor is incorporated / registered | Ministry of Corporate Affairs, ROC Kolkata |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74900WB1995PLC071206 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | P-17, 3rd Floor, Kalakar Street, Kolkata, West Bengal, India, 700007 |
| 6. | Insolvency commencement date in respect of corporate debtor | 30/04/2024 (Order received on 07/05/2024) |
| 7. | Estimated date of closure of insolvency resolution process | 26/10/2024 (180 days from the insolvency commencement date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | **Mr. Vishal Shekhar**<br>Reg. No.: IBBI/IPA-002/IP-N00593/2018-2019/11891 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Manorma Bhawan, Road No. 6C, Patna -800016, Bihar<br>Email: vs.vishalshekhar@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Manorma Bhawan, Road No. 6C, Patna -800016, Bihar<br>Email: cirp.ellenbarrie@gmail.com |
| 11. | Last date for submission of claims | **14/05/2024** |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at: | (a) https://ibbi.gov.in/home/downloads<br>(b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ellenbarrie Exim Limited** on 30/04/2024 (order was received on 07/05/2024).

The creditors of **Ellenbarrie Exim Limited**, are hereby called upon to submit their claims with proof on or before **14/05/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class -- in Form CA.: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Vishal Shekhar IBBI/IPA-002/IP-N00593/2018-19/11891 Insolvency Professional

Date: 07/05/2024

Place: Patna

**Mr. Vishal Shekhar**
Interim Resolution Professional-
Ellenbarrie Exim Limited
Reg. No.: IBBI/IPA-002/IP-N00593/2018-2019/11891
AFA Valid upto: 21/12/2024
Email: cirp.ellenbarrie@gmail.com

**FORM A**
**PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF ELLENBARRIE EXIM LIMITED**

**RELEVANT PARTICULARS**

| | | |
|---|---|---|
| 1. | Name of corporate debtor | ELLENBARRIE EXIM LIMITED |
| 2. | Date of incorporation of corporate debtor | 25/04/1995 |
| 3. | Authority under which corporate debtor is incorporated / registered | Ministry of Corporate Affairs, ROC Kolkata |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74900WB1995PLC071206 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | P-17, 3rd Floor, Kalakar Street, Kolkata, West Bengal, India, 700007 |
| 6. | Insolvency commencement date in respect office (if any) of corporate debtor | 30/04/2024 (Order received on 07/05/2024) |
| 7. | Estimated date of closure of insolvency resolution process | 26/10/2024 (180 days from the insolvency commencement date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Vishal Shekhar<br>Reg. No.: IBBI/IPA-002/IP-N00593/2018-2019/11891 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Manorma Bhawan, Road No. 6C, Patna -800016, Bihar<br>Email: vs.vishalshekhar@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Manorma Bhawan, Road No. 6C, Patna -800016, Bihar<br>Email: cirp.ellenbarrie@gmail.com |
| 11. | Last date for submission of claims | 14/05/2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at: | (a) https://ibbi.gov.in/home/downloads<br>(b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ellenbarrie Exim Limited on 30/04/2024 (order was received on 07/05/2024).

The creditors of Ellenbarrie Exim Limited, are hereby called upon to submit their claims with proof on or before 14/05/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class -- in Form CA.: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Vishal Shekhar
Interim Resolution Professional-
Ellenbarrie Exim Limited
Reg. No.: IBBI/IPA-002/IP-N00593/2018-2019/11891
AFA Valid upto: 21/12/2024
Email: cirp.ellenbarrie@gmail.com

Date: 07/05/2024
Place: Patna

ফর্ম 'এ'

**প্রকাশ্য ঘোষণা**

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অধীনে]

**এলেনবারি এক্সিম লিমিটেড-এর ঋণদাতাগণের অবগতির জন্য**

| দরকারি তথ্যাবলি | | |
|---|---|---|
| ১. | কর্পোরেট ঋণগ্রহীতার নাম | এলেনবারি এক্সিম লিমিটেড |
| ২. | কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ | ২৫.০৪.১৯৯৫ |
| ৩. | যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত | মিনিস্ট্রি অফ কর্পোরেট অ্যাফেয়ার্স, আরওসি কলকাতা |
| ৪. | কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর | U74900WB1995PLC071206 |
| ৫. | কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা | পি-১৭, চতুর্থ তল, কালাকার স্ট্রিট, কলকাতা, পশ্চিমবঙ্গ, ভারত, ৭০০০০৭ |
| ৬. | কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ | ৩০.০৪.২০২৪ (০৭.০৫.২০২৪ তারিখে আদেশ গৃহীত) |
| ৭. | ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ | ২৬.১০.২০২৪ (ইনসলভেন্সি শুরুর তারিখ থেকে ১৮০ দিন) |
| ৮. | ইন্টেরিম রেজোলিউশন প্রফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর | শ্রী বিশাল শেখর<br>রেজিস্ট্রেশন নং: IBBI/IPA-002/IP-N00593/2018-2019/11891 |
| ৯. | বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল আইডি | মনোরমা ভবন, রোড নং ৬সি, পাটনা-৮০০০১৬, বিহার<br>ই-মেল: vs.vishalshekhar@gmail.com |
| ১০. | ইন্টেরিম রেজোলিউশন প্রফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি | মনোরমা ভবন, রোড নং ৬সি, পাটনা-৮০০০১৬, বিহার<br>ই-মেল: cirp.ellenbarrie@gmail.com |
| ১১. | দাবি পেশের শেষ তারিখ | ১৪.০৫.২০২৪ |
| ১২. | ২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'-এর অধীনে ইন্টেরিম রেজোলিউশন প্রফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ | প্রযোজ্য নয় |
| ১৩. | কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে) | প্রযোজ্য নয় |
| ১৪. | (ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে: | (ক) https://ibbi.gov.in/home/downloads<br>(খ) প্রযোজ্য নয় |

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইবুনাল ৩০.০৪.২০২৪ তারিখে (আদেশ প্রাপ্তির তারিখ ০৭.০৫.২০২৪) এলেনবারি এক্সিম লিমিটেড-এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা এলেনবারি এক্সিম লিমিটেড-এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০-তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রফেশনাল-এর কাছে ১৪.০৫.২০২৪ বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

ওপরের টেবিলে ক্রম নং ১২-তে তালিকাভুক্ত কোনও শ্রেণির অন্তর্গত কোনও আর্থিক ঋণদাতা উক্ত শ্রেণির অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের টেবিলে ক্রম নং ১৩-তে উল্লিখিত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে তাঁর পছন্দ ফর্ম সিএ-তে চিহ্নিত করে দেবেন- বর্তমানে এই ক্লজটি প্রযোজ্য নয়।

দাবির স্বপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা হতে পারে।

শ্রী বিশাল শেখর
ইন্টেরিম রেজোলিউশন প্রফেশনাল
এলেনবারি এক্সিম লিমিটেড
রেজিঃ নং: IBBI/IPA-002/IP-N00593/2018-2019/11891
এএফএ ২১.১২.২০২৪ অবধি বৈধ
ই মেল: cirp.ellenbarrie@gmail.com

তারিখ: ০৭.০৫.২০২৪
স্থান: পাটনা